

**OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE : DELHI.
LINK ROSTER**

: O R D E R :

Pursuant to the directions of Hon'ble High Court of Delhi, New Delhi vide letter No. 61/Vig.Compt.V-1/2010 dated 28-01-2010 and in super-session of the order No. 13915-979/CMM/2009 dated 16-12-09 and, the following arrangements of Link Magistrates is made with immediate effect :

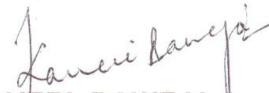
S.No.	Name of MMs	R.No		Name of MMs	R. No.
1	Sh. Ajay Garg	341	<--->	Sh. Siddharth Mathur	361A
2	Sh. Ashu Garg	366	<--->	Sh. Deepak Dabas	367
3	Sh. Sandeep Garg	355	<--->	Ms. Twinkle Wadhwa	354B
4	Sh. J P Nahar	255	<--->	Sh. Sudesh Kumar	264
5	Sh. Tarun Yogesh	266	<--->	Ms. Geetanjali	268
6	Sh. Devender Nain	291	<--->	Ms. Charu Aggarwal	273
7	Sh. Shailender Malik	231	<--->	Ms. Jyoti Kler	138
8	Sh. Ashish Aggarwal	150	<--->	Sh. Gaurav Rao	154
9	Sh. Dharmender Rana	156	<--->	Sh. Murari Prasad Singh	152
10	Sh. Mohinder Virat	179	<--->	Ms. Shelly Arora	182

Notes:

- Whenever any MM is on leave or busy in remand proceedings in Hospitals etc. or is not available due to any reason, his/her work shall be looked after by the link Magistrates shown against his/her name in the opposite column. In case both the said MMs. are on leave or not available for similar reason, the MMs whose name is mentioned immediately below the name of the MM concerned shall work as next link MM and shall look after the work of court of MM whose name finds mention above his name. In case even the next link MM mentioned immediately below the name of concerned MM on leave or similarly not available the MM whose name finds mentioned immediately below thereafter shall work as next link MM for such duration and so on & so forth. The two MMs mentioned in the first horizontal line shall be deemed to be MMs place immediately below the two MMs mentioned in the last horizontal line in the roster for the above purpose.
- Sh. Sandeep Garg, MM, shall dispose of all Judicial work of the undersigned on Monday, Tuesday & Wednesday & Sh. Ashu Garg, MM on Thursday, Friday & Saturday, which a MM is competent to decide except the work referred to in Para(5) below, as and when undersigned is on leave or otherwise busy or not available. In the absence of Sh. Sandeep Garg,MM & Sh Ashu Garg,MM, the same shall be looked after by Sh. Deepak Dabas, MM on Monday, Tuesday & Wednesday and by Sh. Gaurav Rao, MM, on Thursday, Friday & Saturday and in the absence of the both the same shall be looked after by the Duty MM of the day.
- In the absence or non-availability of undersigned being on leave or otherwise busy with the administrative work, the work related to transfer cases, applications for transfer cases, applications of transit remand, application moved by the UTPs etc. and other administrative work, shall be dealt with by Sh. Dig Vinay Singh, ACMM (Special Acts), THC and in his absence or non-availability or being on leave or otherwise busy by Sh. Sunil Chaudhary, ACMM-I, Central, THC and in his absence or non-availability or being on leave or otherwise busy by Sh. Sanjay Bansal, ACMM-II, North, THC. In case all aforesaid Ld. ACMMs are not available, then the work shall be looked after by the Duty Magistrate of the day.
- In the absence of Sh. Dig Vinay Singh, ACMM(Spl. Acts), THC, Sh. R.K. Tripathi, ACMM-III, West, THC, shall deal with the cases of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act, 2002) in addition to work as specified in Note 6(A). In the absence of Sh. R.K. Tripathi, ACMM-III, West, THC, this part of the work will be looked after by Sh. Sanjay Bansal,ACMM-II, North, THC, and in his absence of all aforesaid Ld. ACMMs, the same shall be looked after by Sh. Sunil Chaudhary, ACMM-01, Central, THC.

Sanjay Bansal

11. (A) An application for recording statement U/s 164 Cr. P. C. & application of TIP moved before area MM shall be marked to the first Link MM as stated hereinabove.
- (B) If the first Link MM is on leave or absent on account of having gone for some official duty such application shall be made over by the area MM to the next Link MM and so on as per table mentioned above.
- (C) If the area MM is on leave or absent, his/her link MM or in case of absence even of later his/her next link MM shall deal with the application in the name deeming it to have been made over to him formerly in terms of directions No. (B) & (C) (Supra). For removal of doubts it is clarified that in such situations formal making order shall not be necessary, nor awaited by the Link MM or next MM (As the case may be) who shall proceed to record the statement U/s 164 Cr.P.C. etc. or to conduct TIP.
- (D) Upon the application being made over to any MM / Link MM in term of the direction No. (B) & (C) (Supra), or receipt of such application by the Link MM or next Link MM (as the case may be) in situations mentioned in direction no. (D) (Supra), the MM in question shall ordinarily be himself responsible for disposal of the application, except for special reasons, which may be recorded, in which event the application shall be directed to be put up for necessary directions before the undersigned.
- (E) Where the existing Link Magistrate has fixed a particular date for recording certain proceedings like TIPs of case property etc., proceedings shall be conducted by him only on date so fixed, so as to avoid inconvenience to litigants.
- (F) All the MMs are directed to dispose of the application U/s 164 Cr. P.C. assigned to them by their link MMs preferably on the same date or for reasons to be recorded, on the earliest subsequent date.
12. (A) The link MM besides fixing dates will also do other misc. work including recording of evidence of the court on leave and except framing charges or passing final judgements, depending purely on availability of time and volume of work fixed in their own courts.
- (B) The Link MM, shall first come to the court of MMs on leave, personally adjourn the matter listed, dispose of the misc. applications and then start the work of his/her own court.
- (C) In order to avoid delay in regulation of the court work; Ld.MM / ACMMs shall issue instructions making it the responsibility of their respective Readers / Ahlmads / Steno (in that order) to intimate in writing to the office of the undersigned by 10.15 a.m. positively on the date when presiding officer happens to be on leave or absent with application not having come in advance.
- (D) In any case, the Link Magistrate shall commence work in the concerned court when presiding officer is on leave by 10.30 a.m. In case where a particular officers is expected to work as link Magistrate, in more than one court on a given day, he shall suitably instruct the Reader of such court to inform the litigants and the Bar about the time when the Link Magistrate would be coming to, such other court (refer circular No. 5958-6040/CMM/99 dated 19-07-1999).
- (E) If as a consequence of absence, for reasons in the nature mentioned above if certain Metropolitan Magistrate are not available, and consequently the work of more than two additional courts (i.e. Other than his own court) comes for disposal before a Metropolitan Magistrate for whole of the day, such request should be made before the undersigned in early hours of the day & suitable orders may be passed for assigning the additional load of work on temporary basis, subject always to be availability of sufficient number of the Magistrates for additional duties on such day. For removal of doubts, it is clarified that such requests shall not entertained for less than full working day (reference No. 9831-65/CMM/99 dated 09-12-99).



(KAVERI BAWEJA)

CHIEF METROPOLITAN MAGISTRATE
DELHI